

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

R.P.(CrI.) No. 401-402/2012 In CrI.A. No. 185-186/2011

SUDAM @ RAHUL KANIRAM JADHAV

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

Date : 20-02-2019 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s)

Ms. Nitya Ramakrishnan, Adv.
Mr. Yash S. Vijay, Adv.
Mr. Saad Uzzaman, Adv.
Mr. Shadan Farasat, AOR
Ms. Ninni Susan Thomas, Adv.
Ms. Jahnvi Sindhu, Adv.
Ms. Shruti Narayan, Adv.

For Respondent(s)

Mr. Nishant Ramakantrao Katneshwarkar, AOR
Mr. Anoop Kandari, Adv.
Ms. Deepa Kulkarni, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

(SUKHBIR PAUL KAUR)
AR CUM PS

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

Book referred :

(2005) 5 SCC 272 (Para 9)